>ITEM NO.48 COURT NO.13 SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).2113/2011

(From the judgement and order dated 27/09/2010 in CMWP No.7335/1987 of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

SMT JAI SHREE DEVI AND ORS Petitioner(s)

VERSUS

STATE OF UP AND ORS Respondent(s)

(With prayer for interim relief and office report)

Date: 16/01/2012 This Petition was called on for hearing today.

CORAM :
HON'BLE DR. JUSTICE B.S. CHAUHAN
HON'BLE MR. JUSTICE T.S. THAKUR

For Petitioner(s)
Mr. Subramonium Prasad,Adv.

For Respondent(s) Mr. D.K. Goswami, Adv.
Mr. Manoj Dwivedi, Adv.
Mr. Gunnam Venkateswara Rao,Adv.

UPON hearing counsel the Court made the following
O R D E R

Perused the letter.

List this matter after three weeks. In the meanwhile, Vakalatanama may be filed.

Counter affidavit may also be filed in the meantime.

(Deepak Mansukhani)
Court Master

(M.S. Negi)
Court Master